



## **The Himalayan University, Itanagar (Arunachal Pradesh) Act, 2012**

Act No. 06 of 2013

Amendment appended: 8 of 2022

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# The Arunachal Pradesh Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 83, Vol. XX, Naharlagun, Tuesday, May 14, 2013, Vaisakha 24, 1935 (Saka)

GOVERNMENT OF ARUNACHAL PRADESH  
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT  
ARUNACHAL PRADESH CIVIL SECRETARIAT  
ITANAGAR

NOTIFICATION

The 10th May, 2013

No. LAW/LEGN-12/2012. — The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Ninth Session of the Fifth Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 8th May, 2013)

**THE HIMALAYAN UNIVERSITY, ITANAGAR (ARUNACHAL PRADESH)**

ACT, 2012

(ACT NO. 6 OF 2013)

An

Act

*to provide for establishment and incorporation of the Himalayan University, Itanagar in the State of Arunachal Pradesh and matters connected therewith and incidental thereto.*

Whereas, with a view to keep pace with the rapid development in all spheres of knowledge in the world and the country it is essential to create world level modern research and study facilities in the State to provide the State of the art of educational facilities to the youth at their door steps so that they can make out of them human resources compatible to liberalized economic and social order of the world;

And whereas, rapid advancement in knowledge and changing requirements of human resources makes it essential that a resourceful and quick and responsive system of educational research and development be created which can work with entrepreneurial zeal under an essential regulatory setup and such a system can be created by allowing the private institutions engaged in higher education having sufficient resources and institutions engaged in higher education having sufficient resources and experience to establish universities and by incorporating such universities with such regulatory provisions to ensure efficient working of such institutions;

And whereas, the Jeen Foundation, New Delhi, a Non-Profit organization registered under section 25 of the Companies Act, 1956 having its registered office at New Delhi is engaged in the field of education for which are imparting education in the various disciplines;

And whereas, the said Jeen Foundation has agreed to establish the said facility in a University for research and studies in the disciplines specified in the Schedule, and shall also deposit an amount of rupees three crore to be utilized in establishment of an endowment fund in accordance with the provisions of this Act;

And whereas, if the said Jeen Foundation is allowed to run the University, it would contribute a long in the academic development of the people of the State;



Now, therefore, be it enacted by the Arunachal Pradesh State Legislature in the Sixty-third Year of the Republic of India, as follows:-

**1. Short title, extent and commencement:-**(1) This Act may be called the Himalayan University Itanagar (Arunachal Pradesh) Act, 2012.

(2) It extends to the whole of the State of Arunachal Pradesh.



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EXTRAORDINARY

PUBLISHED BY AUTHORITY

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GOVERNMENT OF ARUNACHAL PRADESH  
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT  
CIVIL SECRETARIAT  
ITANAGAR

## NOTIFICATION

The 26th April, 2022

No. Law/Legn-7/2022.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Ninth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 22nd April, 2022)

### THE HIMALAYAN UNIVERSITY, ITANAGAR (ARUNACHAL PRADESH) (AMENDMENT) ACT, 2022

(ACT NO. 8 OF 2022)

An

Act

to amend the Himalayan University Itanagar (Arunachal Pradesh) Act, 2012  
(Act No. 6 of 2013)

Be it enacted by the Legislature of Arunachal Pradesh in the Seventy-third Year of the Republic of India as follows : -

- Short title and commencement :** (1) This Act may be called the Himalayan University, Itanagar (Arunachal Pradesh) (Amendment) Act, 2022.  
(2) It shall come into force on the date of its publication in the Official Gazette.
- Amendment of Section 2:** In the Himalayan University, Itanagar, Arunachal Pradesh, Act, 2012 (Act No. 6 of 2013) (hereinafter referred to as Principal Act), in section 2, after clause (aa), the following shall be *inserted*-  
“(aaa) “Visitor” means the Visitor of the University”.
- Amendment of Section 10:** In the Principal Act, for the existing entries in clauses (i), (ii), (iii), (iv), (v), (vi), (vii), (viii) and (ix) of section 10, the following shall be *substituted*-  
“(i) The Visitor,  
(ii) The Chancellor,  
(iii) The Vice-Chancellor,  
(iv) The Pro-Vice-Chancellor,  
(v) The Provost,  
(vi) The Proctor,  
(vii) The Dean of Faculties,  
(viii) The Registrar  
(ix) The Chief Finance and Accounts Officer, and  
(x) Such other officers as may be declared by the statutes to be officers of the University.”

4. **Insertion of Section 10A:** In the Principal Act, after section 10, the following section shall be inserted-
- "10A. **The Visitor** : -
- (1) (i) "The Governor of Arunachal Pradesh shall be the '*Visitor*' of the University."  
(ii) The Visitor shall, when present, preside at the convocation of the University for conferring Degrees, Diplomas, Charters and Certificates.
- (2) **Power of the Visitor** : Notwithstanding anything contained in this Act, the Visitor shall have the following powers namely: -
- (a) To call for any paper or information relating to the affairs of the University;
- (b) On the basis of the information received by the Visitor, if he is satisfied that any order, proceeding or decision taken by any authority of the University is not in conformity with the Act, Regulations or Rules, he may issue such directions as he may deem fit in the interest of the University which shall be binding to all concerned;"
5. **Amendment of sub-section (4) of section 11:** In sub-section (4) of section 11 of the Act, the words, "In absence of the visitor", shall be inserted in the beginning of the sentence.
6. **Savings** : Notwithstanding anything contained in this Act, anything done or any action taken under the provisions of the Principal Act prior to this amendment shall be valid unless revoked or annulled by the State Government.

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Onit Panyang, IAS  
Commissioner to the  
Government of Arunachal Pradesh,  
Itanagar.